

**HIGH COURT OF SIKKIM**  
**Record of Proceedings**

**MAC App. No. 09 of 2024**

NATIONAL INSURANCE COMPANY LIMITED

APPELLANT

VERSUS

DOMA LHAMU TAMANG AND ANOTHER

RESPONDENTS

**Date: 14.11.2024**

CORAM:

**THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**

For Appellant

Mr. Sushant Subba, Advocate.

Mr. Madan Kumar Sundas, Advocate.

Respondents

R-1

Mr. Sudesh Joshi, Advocate.

Ms. Gazala Parvin, Advocate.

R-2

Mr. K. B. Chettri, Advocate (Legal Aid Counsel).

**ORDER**

It is submitted by Learned Counsel for the Appellant that they undertake to pay the award granted by the Learned Motor Accidents Claims Tribunal, Gangtok, Sikkim, to the Claimant/Respondent No.1 herein, in MACT Case No.16 of 2023 (*Doma Lhamu Tamang vs. Passang Lhamu Sherpa and Another*), amounting to ₹ 4,51,300/- (Rupees four lakhs, fifty one thousand and three hundred) only, with interest @10% per annum, w.e.f. 06-04-2023 till full and final payment. That, the compensation shall be paid to the Respondent No.1 within a period of one month from today. That, in such circumstances Appeal is therefore not being pressed and may be disposed of accordingly.

Not opposed by Respondent No.1 and Respondent No.2

The Appeal stands disposed of as not pressed on the terms above.

**Judge**

14.11.2024